

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
IB-737/PB/2018

CA/1267/2019, IA/2500/2021, IA/2111/2022, IA/6214/2022,
IA/5638/2020, IA/1014/2021

IN THE MATTER OF:

M/s. Twenty First Century Wire Rods Ltd.

...PETITIONER

Section

U/s 7 of IBC, 2016

Order delivered on 02.07.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Surjendu Sankar Das,
Adv. Samarpit Chauhan
(Executive Engineer) in
IA/6214/2022.
Adv. Harish Vaidyanathan
Shankar, CGSC, with Adv. Srish
Kumar Mishra, Adv. Alexander
Mathai Paikaday in
IA/1014/2021 & IA/2111/2022.

For the CGST Goa

:Adv. Shreyas Mehrotra, for in
IA/5638/2020

For the Respondent

:Adv. Dhruv Pande in
IA/1267/2019

For the IT Department

:Mr. Ruchir Bhatia Sr SC with
Mr. Pratyaksh Gupta, Mr. Akahat
Mann JSC's and Ms. Asha
Gupta.

For the RP

:Adv. Sanjay Bhatt, Adv. Apoorva
Chowdhury, Adv. Sarthak
Bhandari.

ORDER

Ld. Counsel on behalf of earlier Resolution Professional is present. Ld. counsel on behalf of Income Tax Department is present, ld. counsel on behalf of CGST Goa is present, Ld. counsel on behalf of Electricity Department is present, Ld. counsel on behalf of CGST Daman and Diu is also present so is Ld. counsel on behalf of Suspended Management. It is brought to our notice vide order dated 09.05.2024 passed in IA/2258/2024 that a new RP has been

appointed on the basis of an application filed by the CoC. However, no one appears on behalf of the newly appointed RP and nobody is appearing on behalf of the CoC also. In order to dispose all these applications, it is necessary to hear the views of the RP. The Court Officer is directed to inform the RP about the today's order as well as the previous order. List the matter along with other IAs on **26.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)